



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 5] HYDERABAD, TUESDAY, APRIL 19, 2022.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the President of India on the 31st March, 2022 and the said assent is hereby first published on the 19th April, 2022 in the Telangana Gazette for general information:—

ACT No. 5 of 2022.

**AN ACT FURTHER TO AMEND THE INDIAN STAMP
ACT, 1899 IN ITS APPLICATION TO THE STATE
OF TELANGANA.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Third Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Stamp (Telangana Amendment) Act, 2022.

**Short
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[1]

A. 8 (RSN)

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Substitution of section 47-A, Central Act 2 of 1899.

2. In the Indian Stamp Act, 1899 as in force in the State of Telangana, for section 47-A, the following section shall be substituted, namely,-

“Instruments of conveyance, etc., valuation how to be dealt with.

47-A. Any instrument of conveyance, exchange, gift, partition, settlement, release, agreement relating to construction, development or sale of any immovable property or power of attorney

given for sale, development of immovable property, or any such instrument which is subject to market value under Schedule I-A shall be presented for registration before the registering officer appointed under the Registration Act, 1908, only after payment of the full amount of the Stamp Duty payable on the consideration value of the property set forth in the instrument or the market value determined as per the Market Value Guidelines prescribed by the Government from time to time, whichever is higher:

Central Act 16 of 1908.

Provided that in respect of instruments executed by or on behalf of the Central Government or the State Government or any authority or body incorporate by or under any law for the time being in force and wholly owned by Central or State Government, the market value of any property shall be the value shown in such instrument.

SOMESH KUMAR,
Chief Secretary to Government.